

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/1989/1256 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri T.K. Bhattacharjee,
District & Sessions Judge,
Goalpara.

Dated Guwahati the 15th March, 2019.

Sub: Earned leave with station leave permission.

Ref:- Your letter No. DJG. 958 dtd. 14.03.2019.

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave for 10 (ten) days for w.e.f. 28.03.2019 to 06.04.2019 (suffixing 07.04.2019 being Sunday) along with station leave permission for the said period, as prayed for. Further, you have been allowed to hand over the charge of your court and office to Addl. District & Sessions Judge, Goalpara, before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/1989/1257 - 1258 /A, dated 15'03'19

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
- ✓ 2. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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